

Pakistani involvement in Pathankot terror attack

*188. SHRI P. BHATTACHARYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has provided the proofs of Pakistani involvement in Pathankot terrorist attack during recent visit of Joint Investigation Team (JIT) of Pakistan to India, if so, the details thereof;

(b) whether JIT of Pakistan was satisfied with the proofs submitted by India in connection with Pakistan based terrorists' involvement in the said attack; and

(c) whether Pakistan Government has taken any action on the JIT report, if so, the details thereof and if not, the reaction of the Indian Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The National Investigation Agency (NIA) has provided evidences such as certified copies of Post-mortem Reports, Medical Legal Reports (MLRs), Call Data Records (CDRs), DNA Reports, the Seizure Memo of articles from the scene of crime and statements of key witnesses showing involvement of Pakistan based terrorist group/individuals to the Joint Investigation Team (JIT) of Pakistan during its visit to India from 27-31 March, 2016 in connection with the Pathankot Airbase terror attack.

(b) and (c) The case is reported to be under investigation in Pakistan. The Government has emphasized the need for early and visible progress in the investigation in Pakistan of the Pathankot Airbase terrorist attack during meeting of the Indian Foreign Secretary with the Foreign Secretary of Pakistan in Delhi on 26th April, 2016.

Functioning of offices of ONGC and the Ministry

*189. SHRI PRAVEEN RASHTRAPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details regarding offices of ONGC and the Ministry in the States of Gujarat, Rajasthan, Madhya Pradesh, Maharashtra and Tamil Nadu;

(b) who is the centrally responsible officer for all the above offices for their requirement and attention;

(c) whether there are regular meetings of employees and management held twice in a year; and

(d) what are the other actions taken/proposed to be taken by the Ministry to take care of solutions for issues meant for Scheduled Caste, Scheduled Tribe and OBC employees?